

- Foreign investment in investing companies: *Vide* Press Note 1 of 2018 dated 23.01.2018, 100% FDI under automatic route is now allowed in investing companies registered as NBFC with the RBI, being overall regulated.

Other Growth promoting measures undertaken by the Government:

Government has undertaken several steps to promote investment and business climate and thereby the growth of the economy is sustained. The confidence in the Indian economy has increased on account of policy measures taken up by the Government, as can be seen from improvement in World Bank's Ease of Doing Business 2018 Report, ranking, which improved by 30 positions to 100th rank in 2017 and 33 positions to 77 in 2018. Some of the major reform measures taken by the present Government are listed below.

- Subsuming a large number of Central and State indirect taxes, the landmark Goods and Service Tax (GST) has been implemented from 1st July 2017.
- The Government has launched a phased programme for bank recapitalization. This entails infusion of capital to the public sector banks.
- The Insolvency and Bankruptcy Code, 2016 was enacted as a unified framework for resolving insolvency and bankruptcy matters.
- Start-up India and Stand-up India Initiatives have evidently improved India's global ranking as a business destination.
- Special package including a slew of labour-friendly measures to promote employment generation in textile sector.
- Special thrust on key development sectors including rural roads, housing, railways, power, highways and digital infrastructure.
- Push to infrastructure development by Bharatmala Pariyojana.
- Increased railways capex, expansion of airport capacity to more than five times.
- Lower income tax for companies with annual turnover upto ₹ 250 crore.

Provision of Non-Practicing Allowance to BAMS degree holders

*274. DR. SANJAY SINH: Will the Minister of AYURVEDA, YOGA AND NATUROPATHY, UNANI, SIDDHA AND HOMOEOPATHY (AYUSH) be pleased to state:

- (a) the criteria for giving Non-Practicing Allowance (NPA) to Ayurvedic Doctors by Government;
- (b) whether NPA can be granted to holders of posts with BAMS qualification only and even if not connected with medical practice;
- (c) the competent authority to approve the grant of NPA; and
- (d) the details of posts outside AYUSH, which are not directly connected with medical practice and have been allowed NPA in accordance with the provisions/guidelines of AYUSH?

THE MINISTER OF STATE OF THE MINISTRY OF AYURVEDA, YOGA AND NATUROPATHY, UNANI, SIDDHA AND HOMOEOPATHY (AYUSH) (SHRI SHRIPAD YESSO NAIK): (a) and (b) As per extant instructions of the Government of India, the conditions for granting Non-Practising Allowance (NPA) are that the post is a clinical one, the post is a whole time post, there is ample scope for private practice and it is necessary to prohibit private practice in public interest. Further, the NPA is also granted to the degree holders gazetted physicians of Indian Systems of Medicine and Homoeopathy.

(c) In view of the provision of NPA being in the Recruitment Rules, the incumbent becomes entitled for grant of NPA along with pay and accordingly pay fixation orders are issued with the approval of Head of department.

(d) The information regarding details of posts outside AYUSH, which are not directly connected with medical Practice and have been allowed NPA is given in the Statement.

Statement

Details of posts outside AYUSH, which are not directly connected with medical practice and have been allowed NPA in Ministry of AYUSH and its Organisations

Sl. No.	Name of the Organisation	Name of the Post
1.	Ministry of AYUSH	Technical Officer
2.	Homoeopathic Pharmacopoeia Laboratory, Ghaziabad	Research Officer (Homoeopathy)
3.	National Institute of Siddha, Chennai	Assistant Professor (Anatomy) Assistant Professor (Physiology)

Sl. No.	Name of the Organisation	Name of the Post
4.	National Institute of Unani Medicine, Bangalore	Chief Pharmacist
5.	All India Institute of Ayurveda, New Delhi	OSD (AYUSH Grid Project)
6.	Central Council for Research in Ayurvedic Sciences, New Delhi	i. Assistant Director (Medicine) ii. Assistant Director (Pharmacology) iii. Assistant Director (Pathology) iv. Research Officer (Medicine) v. Research Officer (Pharmacology) vi. Research Officer (Pathology) vii. Research Officer (Bio-Chemistry) viii. Research Officer (Psychiatry) ix. Research Officer (Animal/ Experimental pathology)

Loans to farmers affected by floods in Kerala

†*275. SHRI ABDUL WAHAB: Will the Minister of FINANCE be pleased to state:

(a) whether Government has chalked out any special scheme of giving loans to the farmers in Kerala who were affected and suffered during the recent floods in the State; and

(b) if so, the details thereof?

THE MINISTER OF FINANCE (SHRI ARUN JAITLEY): (a) and (b) Reserve Bank of India (RBI) has issued directions for Relief Measures to be provided by respective lending institutions in areas affected by natural calamities which, *inter alia*, include, restructuring/rescheduling of existing crop loans and term loans, extending fresh loans, relaxed security and margin norms, moratorium, etc. These directions have been so designed that the moment calamity is declared by the concerned District Authorities, they are automatically set in motion without any intervention, thus saving precious time. The benchmark for initiating relief measures by banks has also been reduced to

†Original notice of the question was received in Hindi.